

in urban and rural areas in Madras State out of the funds allotted for women's education during 1959-60 and up-to-date; and

(b) why the other schemes sponsored by Central Government towards the women's education were not accepted by Madras Government?

The Minister of Education (Dr. K. L. Shrimall): (a) Quarters constructed under the following schemes are shown against each:

	1959-60	Up-to-date
(i) Centrally sponsored scheme for expansion of girls' education and training of women teachers.	22	22
(ii) Scheme of Relief of educated unemployment and expansion of primary education	21	21

(b) Other sub-schemes for girls' education sponsored by Central Government are under scheme (a) (i) above. It is left to the State Government to choose any approved scheme within the ceiling of Central allocation of funds for the scheme. The Madras Government has not chosen the other schemes presumably because they were not so urgently needed in view of their local conditions.

Delhi Rent Control Act

1937. { **Shri Indrajit Gupta:**
Shri K. T. K. Tangamani:
Shri Radha Raman:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that under the Delhi Rent Control Act, a person acquiring a house on transfer cannot evict a tenant for a period of five years even though he requires it for his own *bona fide* residence;

(b) whether it is also a fact that a Government servant is not entitled to

retain a Government accommodation as soon as he becomes the owner of a house whether by transfer or otherwise; and

(c) if so, how the Government propose to reconcile the anomalous position, resulting from the aforementioned provisions, in respect of Government servants?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) A Government servant can be allotted or reallocated Government accommodation in case he is unable to obtain vacant possession of the house acquired by him, his wife, parents or children.

(c) Does not arise.

Saugor Cantonment

1938. Pandit J. P. Jyotishi: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Government had requested the Government of India to give on lease about 42 acres of land in the Cantonment area at Saugor for the construction of a hospital and sanatorium; and

(b) if so, the action taken thereon?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

(b) The request of the State Government was not accepted as the Military requirements for land at Sagar have not yet been fully assessed. It is, therefore, not possible to state definitely whether the site required by the State Government is surplus to Defence requirements. In any event, it is not desirable to locate a T.B. clinic close to the Cantonment area.

Free Education in Delhi

1939. Shri Ram Garib: Will the Minister of Education be pleased to state:

(a) whether there is any proposal under Government's consideration to impart free education to the children